

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2922
TO BE ANSWERED ON 12TH MARCH, 2021**

VENDOR LICENSING FOR SALE OF TOBACCO PRODUCTS

2922. DR. (PROF.) KIRIT PREMJI BHAI SOLANKI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Ministry has issued advisory to various States/UT's in September 2017 for introducing vendor licensing for selling of tobacco products;
- (b) if so, the details thereof;
- (c) whether the Government has ascertained/sought the compliance report from the States/UT's, at the level of Municipalities and States as whole, to the advisory issued by it; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): This Ministry had communicated to the States/Union Territories vide D.O. Letter P-16012/14 /2017-TC dated 21.09.2017 to consider developing a mechanism to provide permission/authorization through Municipal Authority/Local Authority to retail shops who are selling tobacco products with a condition/provision in the authorization that the shops authorized for selling tobacco products, cannot sell any non-tobacco product such as toffees, candies, chips, biscuits, soft-drinks, etc., which are essentially meant for children.

(c) & (d): No such compliance report has been sought from the States/UTs, as the consideration comes under the purview of State/UT Government and Local Bodies.